

DIVISION BENCH
COURT - II

P-105

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/184(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08TH APRIL 2024

IN THE MATTER OF	CENTRAL BANK OF INDIA VS MR.JAI KUMAR GOYEL
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Mr. Sudhir Kumar Senapati, Adv.] For the Financial Creditor
Mr. D. Barman, Adv.]

Mr. Rajesh Keshri, Adv.] For the Resolution Professional

ORDER

1. Learned Counsel for the Financial Creditor present. Learned Counsel for the Resolution Professional present.
2. It is submitted by the learned Counsel appearing for the Resolution Professional that no repayment plan has been given by the Personal Guarantor as yet.
3. Heard. **Reserved for orders.**

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**